# GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

# LOK SABHA UNSTARRED QUESTION NO. 1339(H) TO BE ANSWERED ON 25<sup>TH</sup> JULY, 2016

## **BAN ON FOREIGN TRADE**

## 1339(H). SHRI SHARAD TRIPATHI:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) whether the Government has imposed a ban on foreign trade of many items including sugar, milk, pulses and other agro products;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to lift complete ban on export of sugar, milk, pulses and the quantity-related ban, if any, and also review export-import policy; and
- (d) if so, the details thereof?

#### **ANSWER**

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE)
(SMT. NIRMALA SITHARAMAN)

(a) & (b): As on date, barring restrictions on export of pulses and edible oils, there is no ban on export of agricultural commodities including sugar, milk and their value added products. The export policies of pulses and edible oils are given in following Notifications available on the DGFT website (http://dgft.gov.in/) under the icon 'Notification' and 'ITC(HS) Based Export Policy':

#### **Pulses:**

- (i) Notification No. 78(RE-2013)/2009-2014 dated 31.03.2014
- (ii) Notification No. 40 dated 15.02.2016
- (iii) Note 3 of Chapter 7 of Schedule 2 of ITC (HS) Classification of Export & Import Items regarding export of pulses to Sri Lanka executed under specific permission.

### **Edible Oils**

- (i) Notification No. 24(RE-2012)/2009-2014 dated 19.10.2012
- (ii) Notification No. 31(RE-2012)/2009-2014 dated 04.02.2013
- (iii) Notification No. 17/2015-20 dated 06.08.2015

Further, there is no ban on import of agricultural commodities and their value added products except import of milk and milk products from China. The export and import of Agricultural commodities including milk, sugar and pulses are, however, subject to certain conditions regarding sanitary and phyto-sanitary requirements as well as subject to any other Law for the time being in force.

(c) to (d): Export and Import policies of various commodities including Agricultural commodities are reviewed by the Government from time to time in consultation with Nodal Ministries / Departments keeping in view the availability of the products, their prices in the domestic and international market and various other factors and need based policy decisions are taken from time to time in this regard.

\*\*\*\*